## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

| (IB)-530(PB)/2017 | (IB | 1-530 | PBI | 201 | 1 |
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State Bank of India

.....Petitioner

v.

Bhusan Energy Limited

.....Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

For the Respondent

Ms. Ranjana Roy G., Ms. Vasudha Sen,

Mr. Vivek Kumar, Advs.

## Order

Learned Counsel for the petitioner states that rejoinder shall be filed in the registry today, although a copy of the same has been given to the Counsel for the respondent.

List for arguments on 13th December, 2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

R. VARADHARAJAN Member (Judicial)

07.12.2017 V Sethi